

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT

L O K S A B H A

UNSTARRED QUESTION No. 336

TO BE ANSWERED ON WEDNESDAY, THE 12TH DECEMBER, 2018.

Triple Talaq

336. KUMARI SUSHMITA DEV:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether in spite of the Supreme Court's order, the practice of Triple Talaq continues;
- (b) if so, the State-wise details and the reasons therefor;
- (c) the steps taken by Government in this regard; and
- (d) the State-wise details of the number of cases filed under the Muslim Women (Protection of Rights on Marriage) Ordinance, 2018?

A N S W E R

MINISTER OF LAW AND JUSTICE
AND ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)

(a) Yes, Madam.

- (b) So far approximately 248 cases have been reported from various parts of the country after the judgment of the Supreme Court. However, State wise details are not maintained centrally. As per the media and other reports there were approximately 477 cases reported since 1st January, 2017 as on today. The State of Uttar Pradesh has the highest number of such cases as per the information received.
- (c) In order to protect the rights of married Muslim women who are being divorced by triple *talaq*, the Muslim Women (Protection of Rights on Marriage) Bill, 2017, was introduced in the Lok Sabha on the 28th December, 2017 and the same was passed by that House on the same day and is pending in Rajya Sabha. As the Bill is pending consideration in Rajya Sabha and the practice of divorce by triple *talaq* (*i.e.*, *talaq- e- biddat*) is continuing, there was an urgent need to take immediate action to prevent such practice by making stringent provisions in the law. Since both Houses of Parliament were not in session and circumstances exist which render it necessary for the President to take immediate action in the matter, an Ordinance, namely the Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 (7 of 2018) has been promulgated on the 19th September, 2018.
- (d) State wise details regarding the number of cases filed under the Muslim Women (Protection of Rights on Marriage) Ordinance, 2018 are not maintained centrally.